

[Shri Bansi Lal]

24. Additional Revenue. All these proposals taken together are likely to yield additional revenue of Rs. 76 crores during 1986-87, which Hon'ble Members, amounts to only 1.2 per cent of the total earnings of the Indian Railways.

25. Concession for Youth. The House may recall that in my last Budget Speech, I had given a concession to youth in Second Class during the International Year of the Youth, 1985. Eventhough the International Year of the Youth is formally over, I have decided that during the next financial year also, concession of 25 per cent in passenger fares in Second Class be given to youth of the age group of 13 to 31 years, on satisfactory proof of age, while travelling in groups of a minimum of ten, for distances over 1000 kms. This is to enable young people to see different parts of our vast country and to strengthen in them the sense of national integration.

26. Future Challenges. Hon'ble Members, the challenges in the ensuring year are going to be more than ever before. We are involved in an exercise which envisages rapid development and modernisation. However, due to the constraint of resources, this exercise can only be achieved successfully through striving for even greater efficiency. We seek your support, your understanding and your encouragement, which will undoubtedly spur us on to overcome the stiff challenges, and achieve even greater heights. I have great faith in the talents and in the ability of railwaymen, and I am confident that they will prove equal to what the nation expects of them.

27. With these words, I now commend to the House, the Railway Budget 1986-87.

(Interruptions)

SHRI P. KOLANDAIVELU (Gopichettipalayam) : Sir, the Minister is not allotting more funds for the Karur-Dingidigul line. He has allotted only Rs. 3 crores. It is a meagre amount.

(Interruption)

MR. SPEAKER : Now, Papers to be laid.

12.41 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report on the working of Provisions of section 15 A of the Protection of Civil Rights Act, 1955

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of Provisions of section 15A of the Protection of Civil Rights Act, 1955 for the year 1984, under sub-section (4) of section 15 A of the said act.

[Placed in Library. See No. LT-1996/86]

Annual Report and Review on the working of Children's Film Society, India, for 1984-85 and Statement for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society India, for the example 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society, India, for the year 1984-85.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1997/86]

Annual Report, Annual Account and Review in the Working of Indian Statistical Institute, Calcutta, for the year 1984-85 and statement for delay in laying these Papers

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. N. PANJA) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1984-85.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1984-85 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta for the year 1984-85.
 - (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library. See No. LT-1998/86]

Citizenship (Amendment) Rules, 1986

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : I beg to lay on the Table a copy of the Citizenship (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 25 (E) in Gazette of India dated the 15th January, 1986 under sub-section (4) of section 18 of the Citizenship Act, 1985.

[Placed in Library. See No LT-1999/86]

Statements showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Various Session of Lok Sabha

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) :

I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

- (1) Statement No. XXIV-Eighth Session, 1982.
[Placed in Library, See No. LT-2000/86].
- (2) Statement No. XVIII-Ninth Session, 1982.
[Placed in Library. See No. LT-2001/86].
- (3) Statement No. XVIII-Eleventh Session, 1983.
[Placed in Library. See No. LT-2002/86].
- (4) Statement No. XIV-Twelfth Session, 1983.
[Placed in Library. See No. LT-2003/86].
- (5) Statement No. XIII-Fourteenth Session, 1984.
[Placed in Library. See No. LT-2004/86].
- (6) Statement No. IX-Fifteenth Session 1984.
[Placed in Library. See No. LT-2005/86].
- (7) Statement No. VI-First Session, 1985.
[Placed in Library. See No. LT-2006/86].
- (8) Statement No. VI-Second Session, 1985.
[Placed in Library. See No. LT-2007/86].
- (9) Statement No. III-Third Session, 1985.
[Placed in Library. See No. LT-2008/86].
- (10) Statement No. II-Fourth Session, 1985.
[Placed in Library. See No. LT-2009/86].

Seventh
Lok
Sabha

Eighth
Lok
Sabha

Appellate Tribunal for Forfeited Property (Conditions of service of Chairman and Members) Amendment Rules, 1985 and Notifications under Customs Act, 1962, Central Excise Rules and Income Tax Act, 1961 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table ;

- (1) A copy of the Appellate Tribunal for Forfeited Property (Conditions of service of Chairman and Members) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 953 (E) in Gazette of India dated the 31st December 1985, under subsection (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.
- [Placed in Library. See No. LT-2010/86].
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
- (i) G.S.R. 83 (E) published in Gazette of India dated the 31st January, 1986 together with an explanatory memorandum regarding exemption to coffee when exported out of India from the basic customs duty as is in excess of Rupees 600 per quintal.
- (ii) G.S.R. 98 (E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum regarding exemption to spinning waste (hard waste) when imported into India from the basic duty of customs as in excess of 100 per cent *ad valorem*.
- (iii) G.S.R. 99 (E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 44/83-Customs dated the 1st March, 1983.
- (iv) G.S.R. 192 (E) in Gazette of India dated the 12th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 13-Customs dated the 9th February, 1981.
- (v) The Baggage (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 198 (E) in Gazette of India dated the 13th February, 1986.
- (vi) G.S.R. 199 (E) published in Gazette of India dated the 13th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 70/85-Customs dated the 17th March, 1985.
- (vii) G.S.R. 304 (E) published in Gazette of India dated the 18th February, 1986 together with an explanatory memorandum regarding revised rates of exchange of certain foreign currencies into India currency of *vice-versa*.
- [Placed in Library. See No. LT-2011/86]
- (3) A copy each of the Following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :
- (i) S.O. 463 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'The Indo-Arab Society' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ii) S. O. 464 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Harijan Ashram Trust, Ahmedabad' under section 10 (23C) of the Income-tax, Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (iii) S.O. 465 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Father Muller's

- Charitable Institutions, Mangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (iv) S.O. 466 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Seva Sangh Samiti, Howrah' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (v) S.O. 467 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Congregation of Cristian Brothers in India' under section 10(23C) of Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vi) S.O. 468 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Jawan's Welfare Trust, Maharashtra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vii) S.O. 471 published in Gazette of India dated the 8th February, 1986 regarding exemption to Rashtrotthana Praishat, Bangalore, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 472 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Yusuf Meherally Centre, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ix) S.O. 473 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Army Group Insurance Scheme Fund' under section 19(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (x) S.O. 474 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Bhartiya Adim-jati Sevak Sang' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (xi) S.O. 480 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'India International Centre, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- [Placed in Library. See No. LT-2012/86].
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :
- (i) G.S.R. 954 (E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum extending the validity of Notification No. 285/83-CE dated the 2nd July, 1983 upto 31st January, 1986.
- (ii) G.S.R. 9(E) published in Gazette of India dated the 3rd January, 1986 together with an explanatory memorandum regarding exemption to silicones from basic duty of excise in excess of 25 per cent *ad valorem*,

- (iii) G.S.R. 82 (E) published in Gazette of India dated the 31st January 1986 together with an explanatory memorandum expending the validity of Notification No. 185/83-CE dated the 2nd July, 1983 upto 31st December, 1986.
- (iv) G.S.R. 101 (E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 43/85-CE dated the 17th March 1985 so as to fix effective rates of duty of excise for tyres for three-wheeled motor vehicles size 3.50-10 and certain varieties of radial tyres.
- (v) G.S.R. 102(E) and 103(E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum replacing the existing system of exemption of excise duty for tyres, tubes and flaps unused in dutiable motor vehicles by a scheme allowing for set-off the excise duty paid on the tyres, tubes and flaps when used in such motor vehicles.
- [Placed in Library. See No. LT-2013/86].

Notifications under All India Services Act, 1951 and Thirty-fifth Report of the Union Public Service Commission for the period from 1-4-1984 to 31-3-1985 and Memorandum explaining the reasons for non-acceptance of the advice of the U.P.S.C.s above Report

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :
- (i) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1985 published in Notification No. G.S.R. 1140 in Gazette of India dated the 14th December, 1985.
- (ii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1985 published in Notification No. G.S.R. 1141 in Gazette of India dated the 14th December, 1985.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1986 published in Notification No. G.S.R. 37 in Gazette of India dated the 18th January, 1986.
- (iv) The Indian Administrative Service (Pay) Amendment Rules, 1986 published in Notification No. G.S.R. 38 in Gazette of India dated the 18th January, 1986.
- (v) The All India Services (Provident Fund) Amendment Rules, 1986 published in Notification No. G.S.R. 82 in Gazette of India dated the 1st February, 1986.
- (vi) The Indian Administrative Service (Pay) Second Amendment Rules, 1986 published in Notification No. G.S.R. 97 in Gazette of India dated the 8th February, 1986.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986 published in Notification No. G.S.R. 98 in Gazette of India dated the 8th February, 1986.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1986 published in Notification No. G.S.R. 123

in Gazette of India dated the 15th February, 1986.

- (ix) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 25 (E) in Gazette of India dated the 17th January, 1986.
- (x) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 26(E) in Gazette of India dated the 17th January, 1986.
- (xi) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 27(E) in Gazette of India dated the 17th January, 1986.
- [Placed in Library. See No. LT-2014/86].

(2) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution :

- (i) Thirty-fifth Report of the Union Public Service Commission for the period from 1st April, 1984 to 31st March, 1985.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission in cases referred to in the above report.
- [Placed in Library. See No. LT-2015/86].

Annual Report and Review on the Working of Sabha Institute of Nuclear Physics, Calcutta, for the year 1984-85, Reviews on the working of and Annual Reports of Central Electronics Limited, New Delhi, for the year 1984-85 and Atomic Energy Education Society, Bombay, for the year 1984-85

THE MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND TECHNO-
LOGY AND IN THE DEPARTMENTS

OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1984-85 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta for the years 1984-85.

[Placed in Library. See No. LT-2016/86].

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) A statement regarding Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1984-85.

- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2017/86].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1984-85 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1984-85.
- [Placed in Library. See No. LT-2018/86].

Review on the working of and Annual Report of Mazagon Dock Limited, Bombay for the year 1984-85 and Statement for delay in laying these papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) A statement regarding Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1984-85.
 - (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2019/86].

12.44 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Motor Vehicles (Amendment) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 25th February, 1986."

MOTOR VEHICLES (AMENDMENT) BILL

As passed by Rajya Sabha

[English]

SECRETARY GENERAL : Sir, I lay on the Table the Motor Vehicles (Amendment) Bill, 1986, as passed by Rajya Sabha.

12.45 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Eleventh Report

[English]

SHRI M. THAMBI DURAI (Dharmapuri) ; I beg to present the Eleventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

Twenty-fifth Report

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Twenty-Fifth Report (Hindi and English versions) of the Estimate Committee on Action taken by Government on the recommendations contained in their Seventy-Ninth Report (Seventh Lok Sabha) on the Ministry of Railways—Railway Purchases.

12.46 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Situation arising out of non-settlement of ethnic problems of Tamils in Sri Lanka

SHRI P. KOLANDAIVELU (Gopichettipalayam) : Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :